

NITEM NO.23

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...CC No(s).3481/2017
(Arising out of impugned final judgment and order dated 24/08/2016
in WT No. 173/2016 passed by the High Court of Judicature at
Allahabad)

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM

Petitioner(s)

VERSUS

VODAFONE SOUTH LIMITED ANR.

Respondent(s)

(With appln. (s) for c/delay in filing and refiling SLP and office
report)

Date : 20/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Jitendra Mohan Sharma, Sr. Adv.

Mr. Ajit Sharma, Adv.

Ms. Seema Songh, Adv.

Mr. Nitin Singh, Adv.

Mr. Vikas Bansode, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner

and perused the relevant material.

Applications for exemption from filing
official translation and from filing certified copy
of the judgment are allowed.

Delay condoned.

Issue notice.

Tag with S.L.P.(C) No.37524 of 2016.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master